

**National Company Law Appellate Tribunal,**

**New Delhi**

**Contempt Case (AT) No. 27 of 2020**

**In**

**Company Appeal (AT) No.44 of 2018**

**IN THE MATTER OF:**

**Suman Dhir & Anr.**

**...Petitioners**

**Vs.**

**Gyan Ganga Educational Institute Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Petitioners: Mr. John Thomas & Mr. Aayushya Aankul,  
Advocates.**

**For Respondents: Ms. Mithila Jain & Mr. Amit Shanker Amist,  
Advocates.**

**ORDER**

**(Through Virtual Mode)**

**06.11.2020:** It is represented on behalf of the Applicants that the Applicants/ in Contempt Case (AT) No. 27 of 2020 in Company Appeal (AT) No. 44 of 2018 may be permitted to file the same relevant material papers in the form of 'Paper Book' before the Office of the Registry.

Hence, the Office of the Registry is directed to receive the material papers in the form of 'Paper Book' to be filed by the Learned Counsel for the Applicant on or before 17.11.2020 (of course, after serving the copy of the 'Paper Book') to the Learned Counsel appearing for the other side.

The Registry is directed to list the matter on **01.12.2020**.

**[Justice Venugopal M.]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**